

TO BE PUBLISHED IN THE PART IV OF THE DELHI GAZETTE
(EXTRA ORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
HOME (GENERAL) DEPARTMENT
5th LEVEL, DELHI SECRETARIAT, I.P. ESTATE, DELHI-110002

F.967/2022/Home(O) 3485-3493

Dated: 2/8/2022

NOTIFICATION

F.923/2002-Home(O)- In partial modification of this Government Notification No.F.967/2018/HQ/9980 dated 01.10.2018 and in exercise of the powers conferred by Section 71 of Delhi Prisons Act, 2000 (Delhi Act No. 02 of 2002), the Govt. of NCT of Delhi is pleased to amend the Delhi Prison Rules, 2018, which is as follows:-

- (1) These rules may be called the Delhi Prisons (amendment no.08) Rules, 2022.
- (2) The following Rule 1392A shall be added after Rule 1390 of Delhi Prison Rules, 2018:

1390 A. E-Authenticated copies of the interim orders, release orders, bail orders or any other orders through secured domain ID i.e. @jcnrta.in, covering under FASTER (Fast and Secured Transmission of Electronic Records) system shall be sufficient for the execution of the orders concerned.

BY ORDER AND IN THE NAME OF THE L.T. GOVERNOR
OF THE NATIONAL CAPITAL TERRITORY OF DELHI

DEPUTY SECRETARY, HOME GENERAL
GOVT. OF NCT OF DELHI



Note:- The Principal Notification was notified vide No. F.967/2018/HQ/9980 dated 01.10.2018 and subsequently amended as under:-

S.No.	File No.	Date
1.	F.967/2018/HQ/6708-6713	05.11.2018
2.	F.967/2018/HQ/715-724	12.02.2020
3.	F.18/191/2015/HQ/1379-1392	23.03.2020
4.	F.18/191/2015/HQ/1649-82	20.05.2020
5.	F.18/191/2015/HQ/1840-1853	08.06.2020
6.	F.18/71/2015/HQ/1897-1902	18.06.2020
7.	F.1828/2022/Home (O)2872-2880	25.09.2022

F.967/2022/Home(O) 3485-3493

Dated: 2/8/2022

Copy for information to:-

1. The Registrar, Delhi High Court, Delhi.
2. District & Sessions Judge, Delhi.
3. The Commissioner of Police, Delhi.
4. The Director General of Prisons, Delhi.
5. P.S. to the Hon'ble Lt. Governor, Raj Niwas, Delhi.
6. P.S. to the Hon'ble Chief Minister, GNCT of Delhi.
7. P.S. to Chief Secretary, Delhi.
8. P.S. to Pr. Secretary (Home), GNCT of Delhi.
9. The Dy. Secretary GAD(C) Section, Govt. of NCT of Delhi (in duplicate) for publication in Delhi Gazette alongwith Hindi version of the Notification.

DEPUTY SECRETARY, HOME GENERAL
GOVT. OF NCT OF DELHI

PDASB
4/8/22
LE ar 6/8

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, NEW DELHI DISTRICT
PATIALA HOUSE COURTS, NEW DELHI

No. 24123-77/JUL/NDJ

Dated, New Delhi the 23/12/2022

Notification bearing no. F.9/67/2022/Home(G)/3485-3493 dated 20.12.2022 received from the Home (General) Department, GNCT, is forwarded for information to:-

1. The Ld. Principal District & Sessions Judge (HQ), Tis Hazari Court, Delhi.
2. All the Ld. Judicial Officers, New Delhi District.

(Sd/-)
OFFICER IN-CHARGE (JUDICIAL BRANCH)
NEW DELHI DISTRICT



Genl. Br.

P.D. & S.J. (HQs)
24/12/22

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs):DELHI

No. 736-84/Genl./2023

Dated, Delhi the 04 JAN 2023

Subj- Regarding Notification.

Notification bearing No. F.9/67/2022/Home(G)/3485-3493 dated 20/12/2022 of Deputy Secretary, Home General, Govt of NCT of Delhi received from Ld. Officer In-Charge (Judicial Branch), New Delhi District, Patiala House Courts, New Delhi, forwarded for information to:-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District and New Delhi District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.

(UPASANA BATHIA)

Link, Officer In-Charge, General Branch, Central/
Administrative Civil Judge, (West Distt.)
Tis Hazari Courts Delhi

Encl. As above